

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH
~~XXXXXX~~O.A. No. 155 OF 1991 ~~XXXXXX~~ 998

DATE OF DECISION 6-6-1991

Jitendrakumar J. Pal, Petitioner

Mr. J.D. Ajmera Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents.

Mr. B.R. Kyada, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S.Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? Not

Jitendrakumar Jagdishnarayan Pal,
 aged about 26 years,
 occupation: Service,
 resident of Quarter No. 155/B,
 Railway Colony,
 Gandhidham. Applicant.

(Advocate: Mr.J.D.Ajmera)

Versus.

1. Union of India,
 (Notice to be served through
 General Manager, Western Railway,
 Churchgate, Bombay - 29).
2. Shri N.D. Gandhi or his
 successor in office,
 Chairman,
 Railway Housing Committee,
 C & W, Western Railway,
 Gandhidham.
3. Shri U.S. Verma or his
 successor in office,
 Carriage and Wagon Supdt.,
 Western Railway,
 Gandhidham. Respondents.

(Advocate: Mr. B.R. Kyada)

ORAL ORDER

O.A.No. 155/91

Date : 6.6.1991.

Per: Hon'ble Mr.M.M. Singh, Administrative Member.

We are informed that counsel for the respondents Mr.B.R.Kyada has filed leave note which is in Court No.1. None present for the applicant.

2. We have gone through the Original Application.

The order under challenge is, according to the application, "the applicant apprehends that he may be evicted from the quarter in question illegally and arbitrarily and without following the procedure of law".

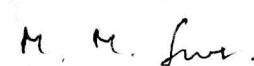
According to Section 19(1) of the Administrative Tribunals Act, 1985, a person aggrieved by any order

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pertaining to any matter within the jurisdiction of a Tribunal may make an application to the Tribunal for the redressal of his grievance. When such order has ^{been filed with the} application and it is ^{which} stated that the applicant apprehends that the same may be passed and further alleges, without such order having seen the light of the day, that the apprehended order if passed will be illegal and arbitrary and without following the procedure of law, we see no ground to entertain the application. No order exists. Question of ^{deserving} it as illegal and arbitrary does not arise. The application is rejected.


(S. Santhana Krishnan)

Judicial Member


(M. M. Singh)

Admn. Member

ttc.